

GAHC010197802023



THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

Case No. : PIL(Suo Moto)/6/2023

XXXXX
XXXXX

VERSUS

IN RE- THE STATE OF ASSAM AND 3 ORS.
REPRESENTED BY THE CHIEF SECRETARY, JANATA BHAWAN, DISPUR,
GUWAHATI-781006

2:THE DISTRICT COMMISSIONER
LAKHIMPUR
NORTH LAKHIMPUR-787001

3:THE CHAIRMAN
MISING AUTONOMOUS COUNCIL
N.H.-15
P.O.-GOGAMUKH
DIST-DHEMAJI
PIN-787034

4:THE PRINCIPAL SECRETARY TO THE GOVERNMENT OF ASSAM
FINANCE DEPARTMENT
JANATA BHAWAN
DISPUR
GUWAHATI-78100

Advocate for the Petitioner : MR. U K NAIR

Advocate for the Respondent : MR. S BORTHAKUR, SC, MISING AUTONOMOUS COUNCIL R-

**BEFORE
HONOURABLE THE CHIEF JUSTICE
HONOURABLE MR. JUSTICE SUMAN SHYAM**

ORDER

19.04.2024

(Vijay Bishnoi, CJ)

In the affidavit filed on behalf of the Mising Autonomous Council it is mentioned that the Council has taken a decision to conduct a survey in each MAC Constituency for identifying economically backward families and thereafter, to provide support to those families. The copy of the said decision is not produced along with the affidavit in opposition.

Learned counsel for the Mising Autonomous Council is directed to file further additional affidavit placing on record the copy of the decision of the Mising Autonomous Council to conduct a survey and also to detail out that when such latest survey is conducted and how the Mising Autonomous Council has provided relief to the economically backward families.

List after four weeks.

JUDGE

CHIEF JUSTICE

Comparing Assistant